

(24)

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 850/89  
T.A. No. --

198

8-3-94  
DATE OF DECISION

Gajendra Singh Petitioner

Mr. S.P. Saxena

Advocate for the Petitioner(s)

Versus

U.O.I. & Ors.

Respondent

Mr. Karkera for Mr. P.M. Pradhan

Advocate for the Respondent(s)

## CORAM

The Hon'ble Mr. Justice M.S. Deshpande, Vice-Chairman

The Hon'ble Mr. R. Rangarajan, Member(A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? *W*
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether in needs to be circulated to other Benches of the Tribunal? *W*

*[Signature]*  
(M.S. Deshpande)  
V.C.

25

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

O.A.850/89

Gajendra Singh,  
Qr. No. 1/7/3/,,  
Type-IV,  
Ordnance Factory,  
Ambajhari Estate,  
Nagpur - 440 021. .. Applicant

-versus-

1. The General Manager,  
Ammunition Factory,  
Kirkee, Pune - 3.
2. The Deputy Director General  
of Ordnance Factories,  
Ordnance Factory Board,  
10-A, Auckland Road,  
Calcutta - 700 001.
3. The Chairman,  
Ordnance Factory Board,  
10-A, Auckland Road,  
Calcutta - 700 001.
4. The Secretary,  
Department of Defence Production,  
Ministry of Defence, New Delhi-  
110 011. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,  
Vice-Chairman

Hon'ble Shri R.Rangarajan, Member (A)

Appearances:

1. Mr. S.P. Saxena  
Advocate for the  
Applicant.
2. Mr. Karkera for  
Mr. P.M. Pradhan  
Counsel for the  
Respondents.

ORAL JUDGMENT:  
(Per M.S.Deshpande, V.C.)

Date: 8-3-1994

Shri S.P. Saxena, counsel for the applicant, says that since the filing of the application all the reliefs which he has prayed for in this application have been granted to him and that the present application will not survive.

2. By way of MP 923/90 the applicant has sought for amendment viz. relief (c)(d) and (e). The application for amendment has not been allowed

24

- : 2 :-

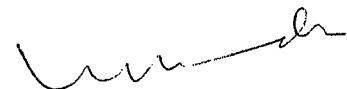
so far and these reliefs are not part of the O.A.

Shri S.P.Saxena states that he may be granted liberty to approach for these reliefs (c), (d) and (e) in MP 923/90 <sup>by</sup> ~~for~~ filing a fresh O.A.

3. Liberty ~~is~~ granted to the applicant to pursue these remedies subject to point of limitation. Application is disposed of with this direction.



(R.Rangarajan)  
M(A)



(M.S.Deshpande)  
V.C.

M